
M/S Ashoka Machine Tools Intl. Pvt. Ltd. Vs Income Tax Officer

Income Tax Appeal No. 1900/DEL/2019

Court: Income Tax Appellate Tribunal (Delhi SMC Bench)

Date of Decision: May 19, 2022

Acts Referred:

Income Tax Act, 1961 – Section 271, 271(1)(c), 274

Hon'ble Judges: Kul Bharat, J

Bench: Single Bench

Advocate: Manish Malik, Vinod Gupta, Om Prakash

Final Decision: Allowed

Judgement